

CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA  
CCPA 43/2011  
[O.A.No. 88/2006]

Smt. Lalita Devi  
vrs.  
Union of India & Ors.

Dated : 13.10.2011

Shri S.K.Dixit, learned counsel for the applicant.  
Shri Mukundjee, Id. SC for the respondents.

**ORDE R** [ oral]

The learned counsel for the applicant submitted that in pursuance of the order passed in OA No. 88 of 2006, speaking order has been passed by the respondent authorities which has been challenged by the applicant in an OA <sup>a</sup> separately <sup>and</sup> therefore, this contempt petition has become infructuous.

2. In view of the submissions, this CCPA is dismissed as infructuous and the notices issued to the alleged contemnors are hereby discharged.

*Banerjee*  
| Bidisha Banerjee |M|J|  
mps.

*Naresh*  
| Naresh Gupta |M|A|